Inclusion of Cardamom Plantations in the Pritority Sector

*412. PROF. P. J. KURIEN : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) whether there is a proposal to include cardamom plantations in the priority sector for the purpose of bank financing; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHR1 P. A. SANGMA): (a) Medium and long term development Loans for all plantation crops includaing cardamom plantations are already treated as priority sector advances.

(b) Does not arise.

Ratio of Government Revenue and Taxes

*415. SHR1 BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the collections of wealth tax, gift tax and estate duty (abolished in this year's budget) constituded just half per cent of the total revenue collected by Government;

(b) if so, the details thereof for the year 1983 under each head;

(c) whether the cost of collection is more than the revenue collected; and

(d) if so, whether Government would consider abolition of the wealth tax and gift tax also which have remained unproductive?

THE MINISTER OF STATE IN THE MIMISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) In the Financial Year 1983-84, out of total revenue of Rs. 25738.18 crores, the collections from wealth-tax, gift-tax and estate duty amounted respectively to Rs. 93.31, Rs. 8.84 and Rs. 26.46 crores.

- (c) No, Sir.
- (d) Does not arise.

Production target of E.C.L.

*416. SHRI SHIVENDRA BAHADUR SINGH : Will the Minister of STEEL, MINES AND COAL be pleased to stats :

(a) whether Eastern Coalfields Ltd. has fallen short of the production target;

(b) if so, by how much; and

(c) the steps Government propose to take to increase the production ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b). The coal production target and actual production in ECL for the year 1984-85 is given below :

(In r	nillion	tonnes)).
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Target for 1984-85	Actual produc- tion in 1984-85 (provisional)	Shortfall against target
25.10	23.11	() 1.99

(c) Several steps have been taken to increase coal production which include improving infrastructural facilities, sanctioning of new mines, improving productivity of men and machinery and controlling absenteeism.

Clearance of Proposal of Nabard for Opening of Regional Rural Banks

*417. SHRI N. RAGHUMA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether Steering Committee of NABARD have cleared the proposal for establishment of Regional Rural Banks in East Godavari and West Godavari, Nizamabad, Rangareddy and Krishna sponsored by Andhra Bank, State Bank of Hyderabad and Indian Bank which had already been cleared by the Ministry of Finance;

(b) whether Government of Andhra Pradesh have also sanctioned release of the State's share of the share capital contribution in respect of the above Regional Rural Banks;

(c) whether Union Government have issued orders notifying the establishment of the Regional Rural Banks;

(d) if so, their location and headquarters and area of operation;

(e) if not, the reasons for delay; and

(f) the time by which the orders are likely to be notified?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (f). The Steering Committee of the National Bank for Agriculture and Rural Development had recommended for the establishment of four additional Regional Rural Banks in Andhra Pradesh covering five districts namely, Rangareddy, Nizamabad, Krishna, East Godavari and West Godavari.

Government have issued notifications in regard to the establishment of two Regional Rural Banks, sponsored by the State Bank of Hyderabad. The details of these two RRBs are indicated below :

Name of the Regional Rural Banks	Date of Establishment	Head Quarters	Area of Operation
Golconda Grameena Bank	15.2.85	Hyderabad	Rangareddy District
Srirama Grameena Bank	21.2.85	Nizamabad	Nizamabac District

As regards the remaining two Regional Rural Bans (RRBs), one covering the district of Krishna and the other covering East and West Godavari districts, the Government of India have not taken any final decision in the matter. Government of Andhra Pradesh have issued the necessary sanction for investment of its share in the issued share capital of all the four Regional Rural Banks.

Enhanced Compensation for Lands Acquired for Visakhapatnam Steel Project

*418. SHRI V. SOBHANADREESWARA RAO : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether lands were acquired for Vishakhapatnam Steel Project at the pegged down rates as on 1st April, 1966 and whether Courts have ordered for payment of enhanced compensation in several cases:

(b) whether Government have examined in the light of the decrees passed by Civil Courts, the issue relating to payment of enhanced compensation to the awardees who could not approach courts due to ignorance and poverty; and

(c) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) Lands for Visakhapatnam Steel Project have been acquired by the Government of Andhra Pradesh under the provisions of Land Acquisition Act 1894 as amended by Visakhapatnam Steel Project (Acquisition of Lands) Act 1972. According to this Act, compensation shall be awarded by the Collector on the basis of the market value of the land on 1.4.1966 and the value of any improvements effected after that date and before the publication of the notification under Section 4(1) or market value of the land on the date of the publication of the said notification, whichever is less. It is true that the Courts have ordered payment of enhanced compensation on references sought by the land owners.

(b) and (c). The Government of Andhra Pradesh, on finding that no uniform procedure was adopted by the Courts in granting higher compensation which ordered at different rates in different cases, have gone in appeal to the High Court against the orders of the lower Courts. While in a few cases, the High Court has confirmed the orders of the lower Courts, the majority of cases are still pending in the High Court. The Government of Andhra Pradesh has also gone in appeal to the Supreme Court against the judgement of the High Court.

The Government of Andhra Pradesh had proposed in September 1983 for ex-gratia payment, outside the provision of the Land Acquisition Act, for the awardees who had not approached the Courts seeking higher and compensation. The matter was examined by the Visakhapatnam Steel Project Authori-